



**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "B", LUCKNOW**

[Through Virtual Hearing]

**BEFORE SHRI. A. D. JAIN, VICE PRESIDENT
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.01/LKW/2020

Assessment Year: N.A.

Akshar Bharat D-1/0081, Pocket-1 Sushant Golf City Sultanpur Road Lucknow	v.	The CIT (Exemption) Lucknow
TAN/PAN:AAFTA7679		
(Appellant)		(Respondent)

Appellant by:	Shri Shubham Rastogi, C.A.		
Respondent by:	Smt. Sheela Chopra, CIT (DR)		
Date of hearing:	16	12	2021
Date of pronouncement:	16	12	2021

ORDER

PER A.D. JAIN, V.P.:

This is assessee's appeal against the order of the ld. CIT (Exemption), Lucknow, dated 31.10.2019 passed under section 80G(5)(vi) of the Income Tax Act, 1961.

2. The assessee has moved an application dated 16.12.2021 for withdrawal of the appeal, stating therein that the assessee-Trust has decided not to pursue the appeal in ITA No.01/LKW/2020, filed before the Tribunal. Therefore, the assessee may be allowed to withdraw the appeal filed before the Tribunal in ITA No.01/LKW/2020. The ld. D.R. has no objection

to such request. In the light of the request of the assessee, the appeal is dismissed as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open Court on 16/12/2021.

Sd/-
[T. S. KAPOOR]
ACCOUNTANT MEMBER

Sd/-
[A. D. JAIN]
VICE PRESIDENT

DATED:16/12/2021

JJ:

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order

Assistant Registrar